

**IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION**

**SPECIAL LEAVE PETITION NO(S). \_\_\_\_\_ OF 2024**  
**[Diary No. 16707/2023]**

**THE STATE OF ODISHA & ORS.**

**PETITIONER(S)**

**VERSUS**

**ASHOK KUMAR SAHU & ORS.**

**RESPONDENT(S)**

**ORDER**

Delay condoned.

In view of the order dated 12.01.2021 passed by this Court in Special Leave Petition (C) No. 13077 of 2020 (***The State of Odisha & Ors. Vs. Amit Kumar Mishra & Ors.***) dismissing the SLP on merit, which arose out of the common order, we are not inclined to entertain this Special Leave Petition.

The Special Leave Petition is, accordingly, dismissed. Pending interlocutory application, if any, is/are disposed of.

....., J.  
[ J.K. MAHESHWARI ]

....., J.  
[ SANJAY KAROL ]

**New Delhi;  
April 16, 2024.**

**IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION**

**SPECIAL LEAVE PETITION NO(S). \_\_\_\_\_ OF 2024  
[Diary No. 11892/2023]**

**STATE OF ODISHA & ORS.**

**PETITIONER(S)**

**VERSUS**

**DR. CHITTARANJAN MEHER & ORS.**

**RESPONDENT(S)**

**WITH**

**SPECIAL LEAVE PETITION (C) NO. 20800 OF 2023**

**WITH**

**SPECIAL LEAVE PETITION (C) NO. \_\_\_\_\_ OF 2024  
[DIARY NO. 22600 OF 2022]**

**WITH**

**SPECIAL LEAVE PETITION (C) NO. 4253 OF 2021  
SPECIAL LEAVE PETITION (C) NO. 7684 OF 2022  
SPECIAL LEAVE PETITION (C) NO. 9144 OF 2023  
SPECIAL LEAVE PETITION (C) NO. 7441 OF 2023  
SPECIAL LEAVE PETITION (C) NO. 2601 OF 2023  
SPECIAL LEAVE PETITION (C) NO. 4540 OF 2023  
SPECIAL LEAVE PETITION (C) NO. 6818 OF 2023  
SPECIAL LEAVE PETITION (C) NO. 6816 OF 2023  
SPECIAL LEAVE PETITION (C) NO.13063 OF 2023  
SPECIAL LEAVE PETITION (C) NO. 11791 OF 2022**

**ORDER**

Delay in filing/refiling the Special Leave Petition(s) is  
condoned.

Delay in filing the application for substitution is condoned and the application for substitution in respect of deceased Respondent No. 2 in Special Leave Petition (C) No. 4540 of 2023 is allowed. Abatement, if any, stands set aside.

After hearing learned counsel for the parties at length and in the peculiar facts of the case(s), in which the appointments were made on contract basis after following the due process of law prevalent on the date of selection, as such, we are not inclined to entertain these Special Leave Petitions. However, for the purpose of clarity and compiling the directions in all other cases and to apply the directions *mutatis mutandis* in all the cases, we dispose of these Special Leave Petitions with following order :-

1. The respondents who were appointed on contractual basis shall be treated as regularized from the date of their initial appointment, including regular increments and be extended all benefits notionally till the date of orders of their regularization, and be extended the benefit of fixation of pay and all other consequential benefits.

2. The actual benefit of regularization shall entail from the date of their orders of regularization.

3. The State Government is directed to complete such exercise, calculating the benefits of the individual employees and shall extend the same now within a period of 90 days from the date of this order to them or their legal representatives.

4. This order passed is in the peculiar facts and circumstances, however, it shall not be treated as a precedent.

5. In view of the above, the Special Leave Petitions are disposed of. Pending interlocutory application(s), if any, is/are disposed of.

....., J.  
[ J.K. MAHESHWARI ]

....., J.  
[ SANJAY KAROL ]

**New Delhi;**  
**April 16, 2024.**

ITEM NO.23

COURT NO.9

SECTION XI-A

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 16707/2023**

**(Arising out of impugned final judgment and order dated 14-09-2021 in WP(C) No. 29117/2020 passed by the High Court Of Orissa At Cuttack)**

**THE STATE OF ODISHA & ORS.**

**Petitioner(s)**

**VERSUS**

**ASHOK KUMAR SAHU & ORS.**

**Respondent(s)**

**(FOR ADMISSION and I.R. and IA No.107660/2023-CONDONATION OF DELAY IN FILING and IA No.107658/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**WITH**

**Diary No(s). 11892/2023 (XI-A)  
(IA No.69850/2023-CONDONATION OF DELAY IN FILING and IA No.69851/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**SLP(C) No. 20800/2023 (XI-A)  
(IA No.46928/2023-CONDONATION OF DELAY IN FILING and IA No.46930/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.46931/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)**

**Diary No(s). 22600/2022 (XI-A)  
(IA FOR CONDONATION OF DELAY IN FILING ON IA 128664/2022 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 128666/2022, IA No. 128664/2022 - CONDONATION OF DELAY IN FILING IA No. 128666/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**SLP(C) No. 4253/2021 (XI-A)**

**SLP(C) No. 7684/2022 (XI-A)  
(FOR ADMISSION and I.R. and IA No.61861/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

**SLP(C) No. 9144/2023 (XI-A)  
(FOR FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 120392/2022  
FOR CONDONATION OF DELAY IN FILING ON IA 120396/2022  
IA No. 120392/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)**

SLP(C) No. 7441/2023 (XI-A)  
 (IA No.152259/2022-CONDONATION OF DELAY IN FILING and IA  
 No.152260/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 2601/2023 (XI-A)  
 (FOR ADMISSION and I.R. and IA No.12705/2023-CONDONATION OF DELAY  
 IN FILING and IA No.12703/2023-EXEMPTION FROM FILING C/C OF THE  
 IMPUGNED JUDGMENT)

SLP(C) No. 4540/2023 (XI-A)

SLP(C) No. 6818/2023 (XI-A)  
 (FOR ADMISSION and I.R. and IA No.55398/2023-CONDONATION OF DELAY  
 IN FILING and IA No.55396/2023-EXEMPTION FROM FILING C/C OF THE  
 IMPUGNED JUDGMENT)

SLP(C) No. 6816/2023 (XI-A)  
 (FOR ADMISSION and I.R. and IA No.55001/2023-CONDONATION OF DELAY  
 IN FILING and IA No.55004/2023-EXEMPTION FROM FILING C/C OF THE  
 IMPUGNED JUDGMENT)

SLP(C) No. 13063/2023 (XI-A)  
 (FOR ADMISSION)

SLP(C) No. 11791/2022 (XI-A)  
 (FOR ADMISSION)

SLP(C) No. 6553/2024 (XI-A)  
 (FOR ADMISSION and I.R. and IA No.47902/2024-EXEMPTION FROM FILING  
 C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 5158/2024 (XI-A)  
 (IA No.50740/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
 JUDGMENT)

Date : 16-04-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI  
 HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. D. N. Goburdhun, Sr. Adv.  
 Mr. Milind Kumar, AOR

Mr. Ravi Prakash Mehrotra, Sr. Adv.  
 Mr. Apoorv Srivastava, Adv.  
 Mr. Jogy Scaria, AOR

Ms. Anindita Pujari, AOR  
 Ms. Radhika Rani Mohapatra, Adv.  
 Mr. Shaileshwar Yadav, Adv.  
 Ms. Bhumika Chouksey, Adv.

Mr. Som Raj Choudhury, AOR  
Ms. Shrutee Aradhane, Adv.  
Mr. Prashant Kumar, Adv.

Mr. Suwendu Suvasis Dash, AOR  
Mrs. Swati Vaibhav, Adv.  
Mrs. Shruti Vaibhav, Adv.

For Respondent(s) Ms. Renuka Sahu, Adv.  
Ms. Lopamudra Tandon, Adv.  
Mr. Kedar Nath Tripathy, AOR

Mr. Nikilesh Ramachandran, Adv.  
Mr. Shubham Seth, Adv.

Mr. Suresh Ch. Tripathy, Adv.

Mr. Kiran Kumar Patra, AOR  
Mr. Sujit Kumar, Adv.  
Mr. Chandan Maity, Adv.  
Mr. Chandrashekhhar Padhi, Adv.

Mr. Bharat Sharma, Adv.  
Mr. Girjesh Pandey, Adv.  
Mr. Sureshan P., AOR  
Mr. Deepinder Kaur, Adv.

Ms. Renuka Sahu, AOR  
Mr. Shubham Bhatia, Adv.

Mr. Umakant Misra, Adv.  
Mrs. Prabhati Nayak, Adv.  
Mr. Debabrata Dash, Adv.  
Ms. Apoorva Sharma, Adv.  
Mr. Niranjana Sahu, AOR

UPON hearing the counsel the Court made the following  
O R D E R

**SLP (C) D. No. 16707/2023**

Delay condoned.

The Special Leave Petition is dismissed in terms of the signed order.

Pending interlocutory application(s), if any, is/are disposed of.

**Diary No(s). 11892/2023, SLP(C) No. 20800/2023, Diary No(s).**

**22600/2022, SLP(C) No. 4253/2021, SLP(C) No. 7684/2022, SLP(C) No.**

**9144/2023, SLP(C) No. 7441/2023, SLP(C) No. 2601/2023, SLP(C) No. 4540/2023, SLP(C) No. 6818/2023, SLP(C) No. 6816/2023, SLP(C) No. 13063/2023, SLP(C) No. 11791/2022.**

Delay condoned.

The Special Leave Petitions are disposed of in terms of the signed order.

Pending interlocutory application(s), if any, is/are disposed of.

**SLP(C) No. 6553 of 2024 and SLP(C) No. 5158 of 2024**

Let copies of these petitions be supplied to Mr. Suresh Chandra Tripathy and Mr. Nikilesh Ramachandran, learned Advocates-on-Record, who may file Vakalatnama and counter affidavit within one week.

Re-list these petitions on 03.05.2024.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)  
BRANCH OFFICER

(Two signed orders are placed on the file)